## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:587 ANSWERED ON:20.02.2003 REMOVAL OF ENCROACHMENT OF DEFENCE LAND BIR SING MAHATO;DUKHA BHAGAT;V. VETRISELVAN

## Will the Minister of DEFENCE be pleased to state:

- (a) the extent to which the land has been removed from encroachments during the last three years and at which place; and
- (b) the steps taken by the Government for expeditious removal of encroachment?

## **Answer**

## MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) The information is being collected and will be laid on the Table of the House.
- (b) Action for removal of encroachments is taken under the provisions of Cantonments Act, 1924 and Public Premises (Eviction of Unauthorised Occupants) Act, 1971. Some of the encroachments are under litigation and hence their removal is subject to Court orders.